

**FORM - E**

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 270 / RTI
Dated 9th November, 2018

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Shri Narayan Saikia
Ward No. 6, Nakari,
John F School Campus,
North Lakhimpur, Assam - 787001

Sub: Information under RTI Act, 2005.

Ref: (i) Your RTI application dated 20/08/2018 (Regd. ID No. 211/2018 dtd. 12/10/2018)
(ii) Letter No. JDJ 207/2017-ESTT-JUDI-Judicial/26 dated 05/10/2018 of the SPIO
Cum Jt. L.R. & Joint Secretary to the Govt. of Assam, Judicial Department, Dispur,
Guwahati.

Sir,

With reference to the above, the available information pertaining to your query,
is provided herein below:

Reply to query No.2 : Number of job created by the Govt. of Assam in lower judiciary
and for the Gauhati High Court during 2016 to 2018, recruitment process of which is conducted by
the Gauhati High Court:

supporting staff in Assam during the period from 2014 to 2018 :

Posts of judicial officers	Posts of supporting staff	Total
8	94	102

Yours faithfully,

[Signature]
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Bemo No. HC.XXXV-04/2018/ 270-271 /RTI dated 09th November, 2018
Copy to:

1. The SPIO-Cum-Joint L.R. & Jt. Secretary to the Govt. of Assam, Judicial Department, Dispur,
Guwahati 781006, for information. This is in response to his letter No. JDJ 207/2017-
ESTT JUDI-Judicial/26 dated 05/10/2018

[Signature]
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

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8/11/18

FORM - E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/E.L.G./ RTI
Dated 3rd November, 2018

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Gajanan Dajiba Jambhulkar
Plot No. 2, Madhu Kalp, Near Punjab National Bank,
Mankapur Ring Road Square,
Nagpur-30

Sub : Information under RTI Act.

Ref : Your RTI Application dated 31/07/2018, Regd. Vide ID No. 199/2018
dated 25/09/2018 and Letter No. 15011/96/2016-Jus (AU)-294 dated 10/09/2018
of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to the above, the available information pertaining to your query, is provided
herein below:

Reply to query No. 1 to 11: Information not related to Gauhati High Court. Moreover,
CPIO, Ministry of Law & Justice (Department of Justice), Government of India, forwarded the
queries to respective department/ministry for providing the relevant information.

Reply to query No. 12 : The information related to the Supreme Court of India.

Reply to query No. 13 : Total number of Judges of the Gauhati High Court and their socio
religious background :

No. of Judges	General	SI	Religious background
17	14	3	Separate data on religious background in respect of Hon'ble Judges, not being maintained, same could not be provided.

Reply to query No. 14 to 20: Information not related to Gauhati High Court. Moreover,
CPIO, Ministry of Law & Justice (Department of Justice), Government of India, forwarded the
queries to respective Public Information Officer for providing the relevant information.

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

8/11/18

(3)

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/265 / RTI
Dated 3rd November, 2018

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Mohan Lal
House No. 38, Block - G
Sultan Puri
Delhi - 110086

Sub : Information under RTI Act.

Ref : Your RTI Application dated 31/07/2018, Regd. Vide ID No. 203/2018
dated 03/10/2018 and Letter No. 15011/96/2016-Jus (AU) dated 18/09/2018
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to the above, the available information pertaining to your query, is provided
herein below.

Reply to query No. 1 : The information relates to the Government.

Reply to query No. 2 : The recruitment policy of state judicial service in Assam is governed
by the Assam Judicial Service Rules, 2003 (as amended up to date) . The said Rules is available in
online at public domain like, <http://jaassam.gov.in> (you may follow the link
<http://jaassam.gov.in/pdf/AJS-Service-Rules-2003.pdf>).

Reply to query No. 3 : Number of approved post Judges in Gauhati High Court and the
Subordinate Judiciary of Assam :

	Sanctioned strength	Working strength	vacancy
Gauhati High Court Judges	24	17	7
Lower Judiciary of Assam	111	97	14
Grade-I - District Judge, Addl. District Judge, etc.			
Grade-II - CJM, Civil Judge, Asstl. Session Judge, etc.	120	109	11
Grade-III SDJM, JMFC, Munsiff, etc.	199	144	55

Reply to query No. 4 & 5 : All recruitment advertisement are uploaded in official portal of
the Gauhati High Court- <http://ghconline.gov.in> as and when the recruitment process is initiated
please follow the link <http://ghconline.gov.in/notice.html>).

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Sd/- 11.11.18

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6/11

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV 01/2018/266 / RTI
Dated 3rd November, 2018

From : Sri Umrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Manoj Jha,
Flat No. 201, Sainadh Castle,
Duvvada Station Road,
Kurnanapallem, Maharashtra - 530046.

Sub : Information under RTI Act.

Re : Your RTI Application dated 10/08/2018, Registered Vide ID No. 207/2018 dated 06/10/2018 and Letter No. 15011/96/2016-Jus (AU) dated 18/09/2018 of the Section Officer & CPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information as requested by you, is provided herein.

Reply to query : Cases against Members of Parliament from Assam,
pending before the Gauhati High Court :

Name of the MP	Constituency
Smt. Susmita Deb	Silchar
Shri Hira Sarania @ Naba Sarania	Kokrajhar
Sri Pajen Gohain	Nagaon
Sri Padaruddin Ajmal	Barpeta

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

11/11/2018

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FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -03/2018/ 267 / RTI
Dated 8th November, 2018

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Hari Nath Paul
Senior P.S. to Hon'ble Judge,
Gauhati High Court,
Guwahati - 781001

Sub: Information under RTI Act.

Ref: Your RTI application dated 04/10/2018.
(Regd. Vide ID No. 205/2018 dated 04/10/20185)

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query No. (i): The representation dated 06/12/2017 has been placed before the Hon'ble Committee dealing with all the matters relating to Officers and Staff of the Principal Seat and Outlying Benches of the Gauhati High Court. The date regarding the meeting on the aforesaid matter is yet to be fixed.

Reply to query No. (ii): There is no response filed against the aforementioned representation.

Yours faithfully,

8.11.18
Registrar (Judicial) & PIO

03/11/2018

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9/11

FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -03/2018/268/ RTI
Dated 8th November, 2018

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Mukut Sharma
P.S. to Hon'ble Judge,
Gauhati High Court,
Guwahati - 781001

Sub: Information under RTI Act.

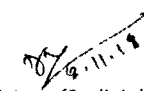
Ref: Your RTI application dated 04/10/2018.
(Regd. Vide ID No. 204/2018 dated 04/10/2018 .)


Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query No. (i): Order(s) / notification etc. fixing the duty hours including the nature of work and responsibility of Sr.Private Secretary, Private Secretary and Sr. Personal Assistant in the Principal Seat of the Gauhati High Court, not being available, the copy of the same could not be provided.

Yours faithfully,


Registrar (Judicial) & PIO


03/11/2018



FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -03/2018/ 247/ RTI
Dated 8th November, 2018

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Biplab Chakraborty
Private Secretary to Hon'ble Judge.
Gauhati High Court,
Guwahati - 781001.

Sub: Information under RTI Act.

Ref: Your RTI application dated 04/10/2018.
(Regd. Vide ID No. 206/2018 dated 04/10/2018)

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

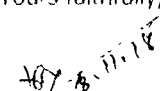
Reply to query No. (i): Ratio for promotion of Assistant Registrar, Deputy Registrar and Jt. Registrar amongst the three different streams of General/Ministerial, Stenographer and Judicial officer is as follows :

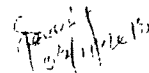
Post	Sanctioned strength	Post earmarked for Ministerial staff	Post earmarked for Stenographer stream	Post earmarked for Judicial Officers
Joint Registrar	7	2	1	4
Deputy Registrar	13	7	2	4
Assistant Registrar	11	8	3	Nil

Reply to query No. (ii): The available copy of order(s)/notifications regarding the ratio of promotion in the cadre of Assistant Registrar, Deputy Registrar and Jt. Registrar as requested, is enclosed (12 sheets).

Yours faithfully,

Encl : as stated.


Registrar (Judicial) & PIO





OK

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV --01/2018/272 / RTI
Dated 9th November, 2018

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Dr. Milan Dass
502 Jyothi Ambience,
Srinivasa Nagar, ECIL Post,
Hyderabad - 500062

Sub : Information under RTI Act.

Ref : Your RTI Application dated 01/10/2018. Regd. Vide ID No. 210/2018
dated 10/10/2018.

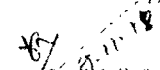
Sir,

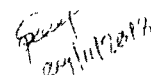
With reference to the above, the available information pertaining to your query is provided herein below :

Reply to query No.1: After searching the case record of WA-224/2016 and WA-227/2016 (WP 204/2016 as referred in your application is an incorrect citation), following contact details is found against the name of four advocates, including Mr. I.H. Saikia, in Caveat No. 1904/2015 (connected to WA 227/2016) :

Name and address of the advocate appearing for the Caveator	Contact number
Mr. I.H. Saikia, Ms. Kanungoe, Mr. K. Kalita, Mr. Saidul Alam Bin Khair, Advocates, Gauhati High Court.	Ph-9864093855, 9706568285 (M)

Yours faithfully,


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.


20/11/2018

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By post

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/ 273 / RTI

Dated 17th November, 2018

From : Sh Dhruv Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Ms. Amanda Chakravarti
Opposite Chaya Hospital,
OMBR Layout, Banaswadi
Bengaluru- 560043.

Sub : Information under RTI Act.

Re : Your RTI Application dated 14/08/2018, Registered Vide ID No. 202/2018 dated 04/10/2018 and Letter No. 15011/96/2016-Jus(AU) dated 18/09/2018 of the Section Officer & CAO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the available information pertaining to your query, is provided herein below :

Reply to query No.1 : The information relates to the Government.

Reply to query No.2 : The number of Bail Application received during the year 2010 to 2017 is given below:

Year	Instituted	Disposed
2010	6056	6077
2011	7054	6505
2012	9120	9090
2013	9672	9571
2014	8733	8478
2015	5491	5792
2016	4205	4322
2017	5055	5260

As you have separate data on rejection of bail applications not being maintained, that portion of the information could not be provided.

Reply to query No.2 and 3 : Separate data on reasons for rejection of bail application not being maintained, the information could not be provided.

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/214 / RTI

Dated 17th November, 2018

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Parth Patel
13, Snehdip, Gajanan Society,
Kharva Road,
Dhrol, Gujarat - 361210.

Sub : Information under RTI Act.

Ref : Your RTI Application dated 13/08/2018, Registered Vide ID No. 185A/2018 dated 14/09/2018 and Letter No. 15011/96/2016-Jus(AU) dated 23/08/2018 of the Section Officer & CAO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the available information pertaining to your query, is provided herein below :

Reply to query No.1 : The information relates to Supreme Court of India.

Reply to query No.2 : The number of pending cases in the Gauhati High Court as on 31/10/2018 :

	Principal Seat	Kohima Bench	Aizwal Bench	Itanagar Bench	Total
Civil	25045	376	310	1106	26837
Criminal	5831	35	45	149	6060
Total	30876	411	355	1255	32897

N.B. : Excluding MC/T.A./B.A.

Reply to query No.3 : Act wise separate data on pending cases (IPC, Cr.P.C., etc.) not being maintained, the information could not be provided.

Reply to query No.4 : Vacancy position of Judges :

Gauhati High Court	Subordinate Judiciary in Assam
7	87

Reply to query No.5 : The query being incomprehensible, the information could not be provided.

Reply to query No.6 and 7 : Act wise separate data not being maintained, the information could not be provided.

Reply to query No.8 : Number of cases under the Negotiable Instrument Act pending before the Subordinate Courts of Assam as on 30/09/2018 is 15869.

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2018/ 2.5/ RTI
Dated 17th November, 2018

From: Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court.

To : Sri Priyadarshi Pratyush
C/o A. S. Jha
H/O B. N. Jha (Rtd. ADM)
Behind Raman Clinic, Balbhadrapur,
Laheriasarai, Darbhanga, Bihar - 846001

Sub: Information under RTI Act.

Ref: Your RTI application dated 22/09/2018
(Regd. ID No. 208/2018 dated 05/10/2018)

Sir,

With reference to the above, the information pertaining to your queries are provided herein below :

Reply to query No. 1 : The copy of evaluated shorthand transcription sheets and the dictated passage for both the examination is enclosed.

Reply to query No. 2 : There was no marking pattern as such for the evaluation of shorthand transcription for the said examination, hence, the information could not be provided.

Under as stated (18 sheets)

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.



FORM-D
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-01/2018/RTI / PII
Dated 17th November, 2018

From: Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court,
Guwahati - 781 001

To: Sri Siddh Vidya, Advocate,
207, Bhoomi Mall, Palm Beach Road,
Sector 15, CBD Belapur,
Navi Mumbai - 400614

Subj: Reply under RTI Act, 2005.

Ref: Your RTI application dated 15/10/2018 Registered vide ID No. 215/2018
dated 30/10/2018

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs. 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'the Public Information Officer'.

Hence, your application is rejected for not complying with Rule 9(ii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati - 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 2 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

Id. IPO no: 046 625648

Registrar (Judicial) & PIO
Gauhati High Court,

[Signature]
17/11/2018



FORM-D
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-01/2018/ 274/ RTI
Dated 17th November, 2018

From: Sri Dhirupad Kashyap Das
Registrar (Judicial) &PIO
Gauhati High Court,
Guwahati - 781 001

To: Sri Bappa Chakraborty
Vill- Srinagar
P.O. - Bihara Bazar,
Dist.- Cachar, Assam - 788817

Subject: Reply under RTI Act, 2005.

Ref: Your RTI application dated 25/10/2018 Registered ID No. 216/2018
dated 31/10/2018

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs. 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Registrar (Judicial) cum PIO'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency. Further, the case status of the Gauhati High Court are available in public domain at <http://ghconline.gov.in/>.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

Under IPO no. IPO No. 395852

Registrar (Judicial) & PIO
Gauhati High Court,

(14)

By hand
By post

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2018/ 224 /RTI

Dated Guwahati, the 14th November, 2018

From: Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court.
Guwahati - 781001

To: The Member Secretary,
Assam State Legal Services Authority.
Gauhati High Court New Block Annexe,
Guwahati, Assam - 781001.

Subj: Request for information under Right to Information Act, 2005-regarding.

Ref: RTI application by Ms. Amanda Chakravarti, Bengaluru (copy enclosed), Regd. Vide
ID.No. 224/2018 dated 12/11/2018.

Sd/-

With reference to the above, I am forwarding herewith a RTI application dated 12/11/2018 of Ms. Amanda Chakravarti, received on 12/11/2018 from the Section Officer & C.A.O., Ministry of Law & Justice, Department of Justice, Government of India, New Delhi, vide his letter No. 15011/96/2016-Jus (AU) dated 16/10/2018, for providing information sought for by the applicant in query No. 2 (a) and (b) of her application.

In case the information sought for by the applicant does not fall under your jurisdiction, it may, please, further be transferred/forwarded to the Public Authority under Section 6(3)(i) of the Right to Information Act, 2005, to which the subject matter is more closely connected, with an intimation to the applicant and this Registry.

Yours faithfully,

Encl: As stated above

Registrar (Judl) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2018/ 224 /RTI, Dated / / 2018

Copy to:

Ms. Amanda Chakravarti, 1st Floor, 308, 4th B Cross, 6th C Main, OMBR Layout,
Banarswadi, Bengaluru- 560043, you are requested to approach the above PIO
for getting the information.

Registrar (Judl) & PIO
Gauhati High Court, Guwahati

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FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV 02/2018/ 281 / RTI

Dated 19th November, 2018

From : Sri Dhruwad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court,
Guwahati - 781001

To : Smt. Manoshi Phukan
C/o Sri A Dhar
House No.-6, Ground Floor,
Bye-Lane No.- 9, Rajgarh Road,
Guwahati - 781003

Subject : Information under RTI Act.

Re : Your RTI application dated 22/09/2018 (Regd. ID No. 273/2018 dated 09/11/2018).

Madam,

With reference to the above, the information pertaining to your query is provided below :

Reply to query : Photocopies of Answer Script in respect of yourself (Roll No. 201, paper I, II, III, IV & V) is ready to be provided as per your request. You are to pay cost of Rs. 685/- (Rupees six hundred and eighty five) only (i.e. @ Rs. 5/- per sheet for 137 sheets), by Pay Order / DD, in favour of Registrar General, Gauhati High Court, payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 11(2) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

19-11-18

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

17/11/2018

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FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

C/E Reg post

No. HC.XXXV -02/2018/282/ RTI
Dated 19th November, 2018

From: Sri Dhrupad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court.
Guwahati - 781001

To : Mr. Khursid Alom
S/O Askar Ali
VIII- Beltoli, P.O.- Hakama
Dist.- Dhubri, Assam - 783348

Sub: Information under RTI Act.

Ref: Your RTI application dated 06/09/2018 (Regd. ID No. 222 /2018 dated 08/11/2018).

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query : Photocopies of Answer Script in respect of yourself (Roll No. 2534, paper-I, II, III, IV & V) is ready to be provided as per your request. You are to pay cost of Rs. 465/- (Rupees four hundred and sixty five) only (i.e. @ Rs. 5/ per sheet for 93 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

19.11.18

Yours faithfully,

19.11.18
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Sweep
17/11/2018



FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV-04/2013/RTI/PJ
Dated 22nd November, 2013

To : Shri Bhupend K. Jyoti Das
Registrar (Judicial) & PIO
Guwahati High Court
Guwahati-781001

From : Shri Pooresh Sehgal
C/O, Pocket B,
Maya Vihar Phase-2,
Ghaziabad-110021

Subject : Information under RTI Act.

Re : Your RTI Application dated 31/08/2013, Regd. Vide ID No. 213/2013
dated 25/10/2013 and Letter No. 15011/206/2013-As (AU) dated 13/10/2013
of the Section Officer & CAO, Ministry of Law & Justice (Department of Legal
Government of India.

1.

In reply to the above, the available information pertaining to your query, is
being furnished below.

In reply to query No. 1; Minimum number of days a Hon'ble Judge of the High Court
expected to attend court in a calendar year is 210.

In reply to query No. 2 : the information relates to the Supreme Court of India.

In reply to query No. 3; the information relates to the Supreme Court of India.

In reply to query No. 4; Current salary, emolument, perks, benefit and privileges given to
Judges of the Guwahati High Court :

Salary : Pay Rs. 2,25,000/ pm

Personal duty Allowance Rs. 10,000/pm

Dearness Allowance (9% of pay) Rs. 20,250/pm

Conductory Allowance Rs. 27,000/pm

Special Compensatory Allowance Rs. 600/pm

(12% 24% of pay when a Judge does not avail the facility of official residence)

Other perks and benefits like conveyance, T.A., LTC, Medical facility etc. are as per
provisions of the High Court Judges (Salaries and conditions of Service) Act, 1951 and Rules made
thereunder from time to time. The said Act of 1951 is available in online at public domain by
following link you may follow the link <http://doj.gov.in/sites/default/files/HJC.pdf>.

Yours faithfully,

Registrar (Judicial) & PIO
Guwahati High Court, Guwahati.

Sd/-
[Signature]

4

FORM - E

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV-01/2018/27-1/2018

Dated 22nd December, 2018

To: Shri Phuraj Dasgupta Das
Registrar (Judicial) & PIO
Cuttack High Court
Cuttack-751001

From: Shri Manoj Kanjan Mishra
S/O - Phuraj Dasgupta
P.O. - Phendia,
Cuttack - 751001

Subject: Information under RTI Act.

Re: Your RTI Application dated 23/09/2018, Pencil Mark ID No. 214/2018
dated 25/10/2018 and Letter No. 15011/96/2016-Ins (All) dated 15/08/2016
of the Section Officer & CAO, Ministry of Law & Justice (Department of Legal),
Government of India.

1.

With reference to the above, the available information pertained to your query is
provided herein below:

Reply to query No. 1: The post of Programmer in the Cuttack High Court of Odisha is
classified as Grade (A) and E-grade post. The pay scale of Programmer is as follows:

1997 to 31.12.2005	Rs. 4300-90-1400-120-5200-175-5200 P.M. 100 P.A. 100%
1.1.01.2006 to 31.03.2016	Rs. 8,000 - 35,000/P.M. 100 P.A. 5.10%
1.04.2016 onwards	Rs. 22,000 - 37,000/ P.M. 100 P.A. 5.10%

Reply to query No. 2: At present there is no next higher promotional post of
Programmer in the Cuttack High Court, Cuttack.

Yours faithfully,

W/ J. A. S. S. S.
Registrar (Judicial) & PIO
Cuttack High Court, Cuttack

(Signature)

19

FORM - E

Form of supply of information to the applicant
[Rule 4 (12)]

No. HC/XXXV-04/2018/253 / P11
Dated 22nd November, 2018

To: Mr. Dhruvash Das
Registrar (Judicial) & PIO
Gauhati High Court
Gauhati 781001

From: Mr. Seshubabu
C-192, Nagaramma Talli Veedhi,
Rajiv Center, Mangalagiri,
Mangalagiri - 522503

Subject: Information under RTI Act.

Re: Letter RTI application dated 14/06/2018, Regd. File ID No. 212/2018
and Letter No. 127/10/2018 and Letter No. 1501/20/2016 for (AU)-216 dated 20/06/2018
from Section Officer & CAO, Ministry of Law & Justice (Department of Judicial
Administration of India)

With reference to the above, the available information pertaining to your query, is
provided herein below:

Re: Query [No. 1 and 2]: The information sought for do not relate to the Gauhati High
Court and the information is not held by this PIO.

Re: Query [No. 3]: The dress code of advocates in the Gauhati High Court is prescribed
in the provisions of Rules made under the Gauhati High Court Rules, 2014 and the Rules are
in accordance with (G) of the Advocates Act, 1961. Copies of relevant portion of the Rules
are attached herewith. There is no provision of exemption prescribed in the Rules in respect of
Gauhati High Court.

Re: Query [No. 4]: The information sought for relate to the Government.

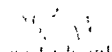
Re: Query [No. 5]: The number of pending cases in the Gauhati High Court
for 2018.

	Principal Judge	Deputy Judge	Additional Judge	Registrar (Judicial)	Total
Case	2015	376	310	1105	2006
Case	5034	35	45	149	5223
Total	2015	411	355	1254	3235

N.B.: Excluding HC/LA/B.A.

The information sought for do not come under the purview of RTI Act

Yours faithfully,


Registrar (Judicial) & PIO
Gauhati High Court, Gauhati
Gauhati 781001

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/ 278/ RTI
Dated 29th November, 2018

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Ms. Elizabeth Mani
1886, 2nd Floor, 5th Main 8th Cross,
New Thippasandra,
Bangalore, Karnataka - 560075

Sub : Information under RTI Act.

Ref : Your RTI Application dated 24/10/2018. Regd. Vide ID No. 217/2018
dated 01/11/2018.

Madam,

With reference to the above, the available information pertaining to your query is
provided herein below :

Reply to query No.1 : ST, SC and OBC break-up among subordinate court judges
(A15 Grade-III) in Assam, for the year 2016 and 2017 :

year	ST	SC	OBC
2016	19	11	Nil
2017	24	13	Nil

There is no reservation in Grade-I and Grade-II of Assam Judicial Service.

Reply to query No.2 : Reservation criterion:- Among the vacancies to be filled up in
Grade-III of the Assam Judicial Service, there is reservation for candidates belonging to the
SC- 7%, ST (plain)- 10% and ST (hill) 5%.

Reply to query No. 3 & 4 : Separate data in respect of staff of subordinate courts
in Assam, not being maintained in the Gauhati High Court, the same could not be furnished.

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM - EForm of supply of information to the applicant
[Rule 4 (iv)]No. HC.XXXV -04/2018/291 / RTI
Dated 29th November, 2018From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001To : Sri Mohan Lal
House No. 38, Block - G
Sultan Puri
Delhi - 110086

Sub : Information under RTI Act.

Ref : Your RTI Application dated 31/07/2018, Regd. Vide ID No. 218/2018
dated 01/11/2018 and No. JDJ 225/2018/12, dated 15/10/2018 of the
SPIO-Cum-Joint L.R. & Joint Secretary to the Govt. of Assam, Judicial Department.

Sir,

With reference to the above, the available information pertaining to your query, is provided herein below:

Reply to query No. 1 : The information relates to the Government.Reply to query No. 2 : The recruitment policy of state judicial service in Assam is governed by the Assam Judicial Service Rules, 2003 (as amended up to date) . The said Rules is available in online at public domain like, <http://jaassam.gov.in> (you may follow the link- http://jaassam.gov.in/pdf/AJS_Service_Rules_2003.pdf).Reply to query No. 3 : Number of approved post Judges in Gauhati High Court and the Subordinate Judiciary of Assam :

	Sanctioned strength	Working strength	vacancy
Gauhati High Court Judges	24	19	5
Lower Judiciary of Assam	111	97	14
Grade-I - District Judge, Addl. District Judge, etc.			
Grade-II - CJM, Civil Judge, Asst. Session Judge, etc.	120	109	11
Grade-III - SDJM, JMFC, Munsiff, etc.	199	144	55

Reply to query No. 4 & 5 : All recruitment advertisement are uploaded in official portal of the Gauhati High Court- <http://ghconline.gov.in> as and when the recruitment process is initiated (please follow the link- <http://ghconline.gov.in/notice.html>).

Yours faithfully,

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Memo No. HC XXXV-04/2018/ 291-92 /RTI dated 29/11/2018

Copy to : The SPIO-Cum-Joint L.R. & Jt. Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati- 781006, for information. This is in response to his letter No. JDJ 207/2017-ESTT-JUDI-Judicial/26 dated 05/10/2018

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.



By: [Signature]

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV 04/2018/203 / RTI
Dated 30th November, 2018

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Sudhanshu Sharma
C/o Om Prakash Sharma,
9/5, Bund Road, Allenganj
Allahabad - 211002

Sub : Information under RTI Act.

Ref : Your RTI Application dated 31/08/2018, Regd. Vide ID No. 220/2018 dated
02/11/2018 and Letter No. 15011/96/2016-Jus (AU) dated 13/10/2018
of the Section Officer & CAO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to the above, the available information pertaining to your query, is provided
herein below:

Reply to query No. 1 : The information sought for relates to the Supreme Court Of India.

Reply to query No. 2 : Please note that rendering of 'opinion' don not fall under the purview of
RTI Act.

Reply to query No. 3 : The information relates to the Supreme Court of India. However,
procedure followed in the Gauhati High Court is governed by the Gauhati High Court (RTI) Rules, 2011.
A copy of the said Rules is enclosed.

Reply to query No. 4 : No, there is no pending PIL before the Gauhati High Court on the
subjects mentioned by you.

Encl : as stated

Yours faithfully,

[Signature]
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

[Signature]